

ITEM NO.31

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
4890/2017

(Arising out of impugned final judgment and order dated 07/11/2016
in CRMWP No. 23176/2016 passed by the High Court of Judicature at
Allahabad)

BAHADUR SINGH AND ANR

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(WITH APPLN. (S) FOR C/DELAY IN FILING SLP)

Date : 27/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Y. Mohan, Adv.

Mr. Vinitay Mohan, Adv.

Ms. Reena Yadav, Adv.

Mr. Kedar Nath Tripathy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice, returnable in six weeks.

In the meantime, the petitioners shall not be arrested.

(Ashwani Thakur) (Mala Kumari Sharma)

COURT MASTER

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